

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

CRLMP. 1180/2016 in Criminal Appeal Diary No(s).

1527/2016

DHARAMPAL AND ANOTHER

Appellant(s)

VERSUS

STATE OF U.P

Respondent(s)

(For exemption from surrendering)

Date : 01/02/2016 This application was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE V. GOPALA GOWDA
[IN CHAMBERS]

For Appellant(s)

Mr. Varun Thakur, Adv.
Mr. Varinder Kumar Sharma, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Crl.MP.No.1180 of 2016 for exemption from surrendering
is rejected. However, the appellants are granted four
weeks' time to surrender.

In case the appellants surrender and submit proof in
this regard in the Registry within the aforesaid time,
the matter shall be posted for consideration before the
Court.

Signature Not Verified
Digitally signed by
SAPNA BISHT
Date: 2016.02.02
14:21:47 IST
Reason:

(SAPNA BISHT)
SR. P.A.

(TAPAN KUMAR CHAKRABORTY)
COURT MASTER